

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT - II)**

**Item No. 206**  
**(CAA)-51/ND/2021**

**IN THE MATTER OF:**

**Aptitude Tradex Pvt. Ltd. with  
Real Estate Pvt. Ltd.**

... **Applicant/Petitioner**

**Under Section: 230-232.**

**Order delivered on 19.05.2022**

**CORAM:**

**DR. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the RD :** Adv. Swechcha Mishra

**For the IT Dept. :** Mr. Kunal Sharma, Ms. Zehra Khan, St Counsels

**ORDER**

Ld. Counsel for the RD is present, who submits that there is no objection to the Scheme by RD. The report of the RD is available on the DMS. Proxy Counsel for the OL is present, who submits that there is no objection to the Scheme by OL. The report of the OL is also available on the DMS. The Proxy Counsel appearing for the IT Department submits that the report in respect of the transferor company has been filed and there are no objections. The report in respect of the transferee company is pending.

Last opportunity is given to the IT Department to file the report of the Transferee Company as well as the consolidated report within a week, failing which, their right to file the reply shall be closed and the matter will be proceeded in accordance with the law. List on 27.05.2022.



**(L. N. GUPTA)  
MEMBER (T)**



**(P. S. N. PRASAD)  
MEMBER (J)**